

MR. SPEAKER : I will have a discussion according to my option. I cannot hand over my powers to you. I am going to exercise them as long as I am in the Chair. I am not going to abdicate. I can resign but I cannot abdicate my authority...

(Interruptions)\*\*

[Translation]

MR. SPEAKER : I have already agreed to for a discussion. I will get it done but I cannot be dictated.

[English]

I cannot be forced. You cannot put down my throat, Sir. I will not submit. So simple it is.....

(Interruptions)\*\*

MR. SPEAKER : I am only bound by my promise.

[Translation]

I will get it done according to dictate of my conscience. To the extent I have said, I will get that done

(Interruptions)\*\*

[English]

MR. SPEAKER : Well, I am not going to budge an inch. Whatever may come, Sir, I am not going to budge an inch.....

(Interruptions)\*\*

[Translation]

SHRI INDRAJIT GUPTA : Just say this much that it will be done soon.

(Interruptions)\*\*

12.22 hrs.

## PAPERS LAID ON THE TABLE

[English]

Gold Control (Forms, Fees and Miscellaneous Matters) (Second Amendment) Rules, 1986, Notification under Finance Act, 1979, Wealth-Tax (Amendment) Rules 1986, Notifications under Gift Tax Act, 1958, Notifications under Income-tax, Act, 1961.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI) : Sir, on behalf of Shri Janardhana Poojary, I beg to lay on the Table :-

(1) A copy of the Gold Control (Forms, Fees and Miscellaneous Matters) (Second Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 685 (E) in Gazette of India dated the 18th September, 1986 under sub-section (3) of section 114 of the Gold (Control) Act, 1986.

[Place in Library, See No. LT—3127/86]

(2) A copy of Notification No. G.S.R. 1151(E) (Hindi and English version) published in Gazette of India dated the 15th October, 1986 together with an explanatory memorandum regarding exemption to Heads of Delegations and their spouses (wherever accompanying) and members of delegations holding the status of Ministers in their countries coming to attend the Second Summit of the South Asian Association for the Regional Cooperation to be held at Bangalore from the payment of foreign travel tax in respect of their international journey to any place outside India at the close of the said Summite, under section 41 of the Finance Act, 1979.

[Placed in Library, See No. LT—3128/86]

[Shri B.K. Gadwhi]

- (3) A copy of the Wealth-tax (Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. S.O. 703 (E) in Gazette of India dated 1st October, 1986, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.

[Placed in Library, See No. LT—3129/86]

- (4) A copy of the Central Excise (Fifteenth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1055 (E) in Gazette of India dated the 2nd September, 1986, under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library, See No. LT—3130/86]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 46 of the Gift-tax Act, 1958 :-

- (i) The Gift-tax (Amendment) Rules, 1986 published in Notification No. S.O. 704(E) in Gazette of India dated the 1st October, 1986.

- (ii) The Gift-Tax (Second Amendment) Rules, 1986 published in Notification No. S.O. 761(E) in Gazette of India dated the 24th October, 1986.

[Placed in Library, See No. LT—3131/86]

- (6) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :-

- (i) The Income-tax (Sixth Amendment) Rules, 1986 published in Notification No. S.O. 654 (E) in Gazette of India dated the 4th September, 1986.

- (ii) The Income-tax (Seventh Amendment) Rules, 1986 published in Notification No. S.O. 655 (E) in Gazette of India dated the 4th September 1986.

- (iii) The Income-tax (Eighth Amendment) Rules, 1986 published in Notification No. S.O. 659 (E) in Gazette of India dated the 5th September, 1986.

- (iv) The Income-tax (Ninth Amendment) Rules, 1986 published in Notification No. S.O. 702 (E) in Gazette of India dated the 1st October, 1986.

[Placed in Library, See No. LT—3132/86]

- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 1009 (E) published in Gazette of India dated the 18th August 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroners into Indian currency or vice-versa.

- (ii) G.S.R. 1012 (E) published in Gazette of India dated the 20th August, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Belgian, France and French Francs into Indian currency or Vice versa.

- (iii) G.S.R. 1017 (E) published in Gazette of India dated the 22nd August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 208/81 dated the 22nd September, 1981 so as to provide for Duty free import of AIDS test kits as life saving equipment.

- (iv) G.S.R. 1043 (E) published in Gazette of India dated the 26th August, 1986 together with an

explanatory memorandum making certain amendment to Notification No. 88/86-Customs dated the 17th February, 1986 so as to substitute the definition of 'Wire' as was applicable under the erst-while tariff so that the scope of the exemption is made clear.

- (v) G.S.R. 1048 (E) published in Gazette of India dated the 28th August, 1986 together with an explanatory memorandum making certain amendment to Notification No. 117-Customs dated the 9th June, 1978 so as to include gold of 18 carate and below and specified articles made of gold for promoting the exports.
- (vi) G.S.R. 1067 (E) published in Gazette of India dated the 9th September, 1986 together with an explanatory memorandum making certain amendments to Notification Nos. 341-Customs dated the 2nd August, 1976 and 83-Customs dated the 17th February, 1986 so as to insert therein appropriate Heading Nos. under the new tariff of the goods covered by these Notifications in order to make the scope of exemption clear.
- (vii) G.S.R. 1103 (E) published in Gazette of India dated the 19th September, 1986 together with an explanatory memorandum making certain amendment to Notification No. 68/80-Customs dated the 1st April, 1980 so as to insert the appropriate Chapter No. in the Notification for nylon guts under the new tariff to make clear the scope of the exemption.
- (viii) G.S.R. 1104 (E) published in Gazette of India dated the 22nd September, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.

- (ix) G.S.R. 1112 (E) published in Gazette of India dated the 26th September, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.

[Placed in Library, See No. LT—3133/86]

#### Notifications under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy each of the following Notifications (Hindi and English Versions) under sub-section 2 of section 3 of the All India Services Act, 1951 :—

- (1) The Indian Policy Service (Pay) Fourth Amendment Rules, 1986 published in Notification No. G.S.R. 596 in Gazette of India dated the 16th August, 1986.
- (2) The Indian Policy Service (Fixation of Cadre Strength) Third Amendment Regulations, 1986 published in Notification No. G.S.R. 597 in Gazette of India dated the 16th August, 1986.
- (3) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1986 published in Notification No. G.S.R. 654 in Gazette of India dated the 30th August 1986.
- (4) The Indian Forest Service (Pay) Third Amendment Rules, 1986 published in Notification No. G.S.R. 655 in Gazette of India dated the 30th August, 1986.
- (5) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1986 published

[Shri P. Chidambaram]

- in Notification No. G.S.R. 730 in Gazette of India dated the 6th September, 1986.
- (6) The Indian Police Service (Pay) Fifth Amendment Rules, 1986 published in Notification No. G.S.R. 731 in Gazette of India dated the 6th September, 1986.
- (7) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1986 published in Notification No. G.S.R. 763 in Gazette of India dated the 20th September, 1986.
- (8) The Indian Forest Service (Pay) Fourth Amendment Rules, 1986 published in Notification No. G.S.R. 764 in Gazette of India dated the 20th September, 1986.
- (9) The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1986 published in Notification No. G.S.R. 765 in Gazette of India dated the 20th September, 1986.
- (10) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1986 published in Notification No. G.S.R. 766 in Gazette of India dated the 20th September, 1986.
- (11) The Indian Forest Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1986 published in Notification No. G.S.R. 796 in Gazette of India dated the 27th September, 1986.
- (12) The Indian Forest Service (Pay) Sixth Amendment Rules, 1986 published in Notification No. G.S.R. 797 in Gazette of India dated the 27th September, 1986.
- (13) The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1986 published in Notification No. G.S.R. 798 in Gazette of India dated the 27th September, 1986.
- (14) The Indian Forest Service (Pay) Fifth Amendment Rules, 1986 published in Notification No. G.S.R. 799 in Gazette of India dated the 27th September, 1986.
- (15) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1986 published in Notification No. G.S.R. 833 in Gazette of India dated the 4th October, 1986.
- (16) The Indian Police Service (Pay) Sixth Amendment Rules, 1986 published in Notification No. G.S.R. 834 in Gazette of India dated the 4th October, 1986.
- (17) The Indian Forest Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1986 published in Notification No. G.S.R. 835 in Gazette of India dated the 4th October, 1986.
- (18) The Indian Forest Service (Pay) Seventh Amendment Rules, 1986 published in Notification No. G.S.R. 836 in Gazette of India dated the 4th October, 1986.
- (19) The Indian Forest Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1986 published in Notification No. G.S.R. 837 in Gazette of India dated the 4th October, 1986.
- (20) The Indian Forest Service (Pay) Eight Amendment Rules, 1986 published in Notification No. G.S.R. 838 in Gazette of India dated the 4th October, 1986.
- (21) The Indian Forest Service (Fixation of Cadre Strength) Ninth Amendment Regulations 1986 published in Notification No. G.S.R. 880 in Gazette of India dated the 18th October, 1986.

- (22) The Indian Forest Service (Pay) Tenth Amendment Rules, 1986 published in Notification No. G.S.R. 881 in Gazette of India dated the 18th October, 1986.
- (23) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1986 published in Notification No. G.S.R. 882 in Gazette of India dated the 18th October, 1986.
- (24) The Indian Police Service (Pay) Seventh Amendment Rules, 1986 published in Notification No. G.S.R. 883 in Gazette of India dated the 18th October, 1986.
- (25) The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1986 published in Notification No. G.S.R. 884 in Gazette of India dated the 18th October, 1986.
- (26) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1986 published in Notification No. G.S.R. 885 in Gazette of India dated the 18th October, 1986.
- (27) The Indian Forest Service (Probationers' Final Examination) Amendment Regulations, 1986 published in Notification No. 840 in Gazette of India dated the 4th October, 1986.
- (28) The Indian Administrative Service (Probation Amendment Rules 1986) published in Notification No. G.S.R. 1036 (E) in Gazette of India dated the 25th August 1986.
- (29) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1986 published in Notification No. G.S.R. 1037 (E) in Gazette of India dated the 25th August, 1986.  
[Placed in Library, See No. LT—3134/86]

Notifications under Administrative  
Tribunals Act, 1985

THE DEPUTY MINISTER IN THE  
MINISTRY OF PERSONNEL, PUBLIC  
GRIEVANCES AND PENSIONS (SHRI  
BIREN SINGH ENGTI) : I beg to lay on  
the Table a copy each of the following  
Notifications (Hindi and English versions)  
under sub-section (1) of section 37 of the  
Administrative Tribunals Act, 1985 :—

- (1) The Orissa Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986 published in Notification No. G.S.R. 935 (E) in Gazette of India dated the 4th July, 1986.
  - (2) The Orissa Administrative Tribunal (Procedure) Rules, 1986 published in Notification No. G.S.R. 936 (E) in Gazette of India dated the 4th July, 1986.
  - (3) The Himachal Pradesh Administrative Tribunal Salaries and Allowances and Conditions of Service of Chairman and Members) Rules, 1986 published in Notification No. G.S.R. 1015 (E) in Gazette of India dated the 28th August, 1986.
  - (4) The Himachal Pradesh Administrative Tribunal (Procedure) Rules, 1986 published in Notification No. G.S.R. 1016 (E) in Gazette of India dated the 22nd August, 1986.
- [Placed in Library, See No. LT—3135/86.]

12.24 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following eight Bills passed by the Houses of Parliament during the last